

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1838
TO BE ANSWERED ON 21.09.2020**

FARE OF SHRAMIK TRAINS FOR MIGRANTS

**1838. DR. G. RANJITH REDDY:
SHRI D. K. SURESH:**

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of the 85:15 cost sharing arrangement between the Centre and States for financing the Shramik Special Trains;**
- (b) whether the Ministry of Railways paid any part of the fares that was charged from the workers for travelling in the Shramik Special Trains; and**
- (c) if so, the details thereof?**

ANSWER

MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY

(SHRI PIYUSH GOYAL)

(a) to (c): Shramik Special trains were requisitioned by State Governments. In normal circumstances such special trains are booked by State Governments/any agency or by an individual on Full Tariff Rates which include normal fare for both directions, service charge, empty haulage charge, detention charge etc.

Indian Railways allowed booking of Shramik Specials on normal fare for one direction only. Special arrangements like enhanced sanitisation, special security, medical arrangement, rake sanitisation, free meals, water etc. for Shramik operations, further added to the overall cost of running these trains.

Railways have collected fare for Shramik Special trains from State Governments or their authorised representatives. Railways did not collect any fare directly from passengers.

Indian Railways could recover a small fraction of expenditure incurred on running of Shramik Special trains, thereby incurring a loss in the operation of these trains.
